

HIGH COURT OF KARNATAKA, BENGALURU

June 1, 2020

NOTICE

Attention of the members of the Bar is invited to Clause D(b) of Standard Operating Procedure dated May 26, 2020 for the High Court of Karnataka and Clause-30 of the Modified Standard Operating Procedure dated May 28, 2020 for the District and Trial Courts.

In terms of the aforesaid Clauses, the members of the Bar/Advocates' Clerks were required to submit declarations in writing to the Bar Associations concerned. As most of the members of the Bar/Advocates' Clerks have not submitted such declarations, from June 2, 2020 onwards, the declaration form (as per the specimen copy attached herein), shall be downloaded and filled in before entering the Court Complex and be put the same in the box kept near the entrance of the Court complex. In the alternative, they can sign the common declaration in the register, which shall be kept in the entrance the Court complex, at the time of screening test.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

sd/-
(Rajendra Badamikar)
Registrar General

SELF DECLARATION FORM

I, _____, do hereby declare that:

1. I have not travelled* to any foreign country or any State or any district in any State, including containment zone, affected by COVID-19 pandemic during the last forty days;

*If travelled, furnish the particulars:

Travelled from _____ to _____

Date of travel: From _____ to _____

2. I am free from the following conditions/symptoms:
Fever/cough/shortness in breath/running nose/headache/
sore throat.

If any symptoms in particular, mention the details _____

3. I have downloaded the Arogyasethu App. on my mobile.

I declare that the above information provided by me is true to the best of my knowledge. If any symptoms found in me, I am ready to seek medical treatment.

Place:

Date :

Signature of the declarant

Enrolment No _____

Mobile No. _____

Alternative emergency mobile No _____